

THE HIGH COURT OF MEGHALAYA

SHILLONG

NOTIFICATION

Shillong, ____ June, 2020

No. HCM.II/430/Pt/Estt./2013/____: In exercise of the power conferred by sub-clause (15) of clause (C) under Rule 7 of the Rules of High Court of Meghalaya 2013 (chapter-II), the High Court of Meghalaya, in terms of the resolution adopted in the Full Court meeting held on 12th June, 2020, has been pleased to omit sub-clause (18) of clause (C) under Rule 7 of the Rules of the High Court of Meghalaya, 2013.

REGISTRAR GENERAL

Memo. No.HCM.II/430/Pt/Estt./2013/1451A Dated, Shillong 19th June, 2020

Copy to :

1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya Shillong for his Lordship's information.
2. The Private Secretary to Hon'ble Mr.Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong for his Lordship's information.
3. The Private Secretary to Hon'ble Mr.Justice Hamarsan Singh Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's information.
4. The Private Secretary to Hon'ble Mr.Justice Wanlura Diengdoh, High Court of Meghalaya, Shillong for his Lordship's information.
5. The Advocate General, Government of Meghalaya, Shillong.
6. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department, Shillong.
7. The District & Sessions Judge,
Shillong/Jowai/Nongpoh/Tura/Nongstoin/Ampati/Williamnagar/
Mawkyrwat.
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
9. The Joint Registrar(Listing), High Court of Meghalaya, Shillong.
10. The Director, Meghalaya State Judicial Academy, Shillong.
11. The Chief Librarian, High Court of Meghalaya, Shillong.
12. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website
13. The Assistant Solicitor, Government of India,
14. The Director Printing & Stationery for immediate publication of the above notification in the Official Gazette.
15. Office file.


REGISTRAR GENERAL